

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P.(IB)4302/(MB)/2018

CORAM:

SHRI V. P. SINGH  
MEMBER (J)  
SHRI RAJESH SHARMA  
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 5.9.2019

NAME OF THE PARTIES: Dena Bank  
V/s  
Max Flex & Imaging Systems

Section 7 of the Insolvency and Bankruptcy Code, 2016.

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**ORDER**

108. **C.P (IB)-4302/MB/2018**

Heard the argument of the Ld. Counsel for the Financial  
Creditor.the petition is admitted. Mr Fanendra H. Munot, having Reg.  
No. IBBI/IPA-001/IP-P00515/2017-18/10916 is appointed as IRP.

Detailed judgment later on.

Sd/-  
**RAJESH SHARMA**  
Member (Technical)

Sd/-  
**V. P. SINGH**  
Member (Judicial)